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TO

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(Official Report)

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OF THE

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Question *re*—

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— by Mr. Chairman (Mr. S. Satya-
murti)—

Cut Motio(n)s—

— *re* conditions to be imposed
on subsidised or protected in-
dustries in India is in order.
2049.

The Honourable the Finance
Member must be in his place
all the time when — are being
moved. 2047.

Miscellaneous—

An Honourable Member is
perfectly in order in referring
to the previous speech of the
Government Member which
is relevant to the subject of the
motion that he is moving.
2052.

RULING(S)—*contd.*

— by Mr. Chairman (Mr. S. Satya-
murti)—*contd.*

Miscellaneous—*contd.*

Honourable Members should not
interrupt sitting. Interrup-
tion of one or two words may
be allowed, but the interrup-
tion of a long sentence or
sentences is wholly unparlia-
mentary. 2287.

It is not right that an Honourable
Member should put questions
across the floor to the speaker
who is addressing the chair. He
must get up and put the question
through the Chair. 2357.

No conversation should be carried
on across the floor of the House.
Honourable Members address-
ing the House should not take
any notice of remarks made by any
Honourable Member sitting
in his place. 2286.

No remark should be made upon
the Chair, however much an
Honourable Member may dis-
agree with its rulings. 2048.

Unless anything is uttered on the
floor of the House, the Honour-
able Member speaking should
address the chair. 2283.

Personal Explanation—

A point of — arises only when
another Honourable Member
says something which the Honour-
able Member said on the floor of
the House, but which is not what
was intended to be conveyed by
him. It cannot be used as a
cloak for answering an argument.
2135.

— by Mr. Deputy President (Mr.
Akhil Chandra Datta)—

Miscellaneous—

An Honourable Member has a
right to protest until a ruling is
given; but after the ruling has
been given, he has no right to go
on repeating his protest. 3561.

An Honourable Member has no
right to challenge a ruling,
right or wrong. 3561.

RULING(S)—*contd.*

— by Mr. Deputy President (Mr. Akhil Chandra Datta)—*contd.*
Miscellaneous—*contd.*

The House is not at liberty to discuss individual clauses over again at the third reading of a Bill. 3472.

— by Mr. President (The Honourable Sir Abdur Rahim)—

Amendment(s) to Bill(s)—

An amendment, not seeking to raise the duty to a figure which is higher than what was prevalent on the date the Bill was introduced, is in order and sanction of the Governor General is not required. 3455.

If sanction is required and has not been obtained then the amendment cannot be moved at all. 3450.

The period is not relevant *ipso facto* to an amendment relating to a certain rate of protection. 3749.

Answer to a question—

If any Honourable Member finds that an — is not satisfactory, it is up to him to find out any remedy he can. The Chair has no authority in the matter. 1139.

Bill(s)—

A motion affecting changes in the composition of a Select Committee in regard to a certain — saves it from lapsing even if no other motion is made with regard to the same during the two consecutive Sessions. 3803.

The chair is not to call any Member by name. It is the duty of an Honourable Member to rise in his place if he has an amendment in his name. 3449.

Cut Motion(s)—

As the Central Government is not responsible for the control of Moplah prisoners, the — *re* their release, etc., is out of order. 2032.

RULING(S)—*contd.*

— by Mr. President (The Honourable Sir Abdur Rahim)—*contd.*
Cut Motion(s)—*contd.*

Honourable Members must remember that there must be a limitation on the criticism of the administration of the provinces which are autonomous under the Act. All that Honourable Members are entitled to do is to deal with the question of financial relation between the provinces and the Centre, and they may touch on anything directly relevant to that. 1916, 1917.

On a — relating to the demand under the head "Home Department", an Honourable Member can discuss the general policy of the Government of India as regards prisoners who are detained without trial and illustrate his points by referring to individual cases. 2228, 2229.

The — *re* Indians Overseas raises questions relating to Indians living within the British Empire which alone is dealt with by the Department of Education, Health and Lands. Any discussion relating to the condition of Indians living elsewhere, for instance in Afghanistan, will not be in order. 2188.

There can be no reference to Indians in Afghanistan on the — *re* Indians overseas. 2189.

Indian Finance Bill—

No provincial subject can be discussed while discussing the —. 2301.

Miscellaneous—

An Honourable Member cannot address the chair except from his allotted seat. 835.

An Honourable Member cannot criticise the proceedings of the House. 3405.

An Honourable Member must not pass any reflection on the Crown Representative. 1641.

RULING(S)—*contd.*

— by Mr. President (The Honourable Sir Abdur Rahim)—*contd.*

Miscellaneous—*contd.*

During the general discussion of the Indian Finance Bill arrangements should be made that some responsible Member or person on behalf of the Government should watch the proceedings and take notes of what is going on. 2298.

Honourable Members are free to vote or speak in any way; and to describe the exercising of that right in a particular way as criminal is unparliamentary. 3390. Honourable Members ought not to refer to past proceedings. 2044, 2045.

It is highly undesirable for any Honourable Member to use any abusive language about another Honourable Member within the precincts of the House. 2809.

On a motion for taking into consideration the Report of the Public Accounts Committee, an amendment for approving the appropriation of the Railway surplus towards repayment of temporary loans from depreciation fund is in order and supported by precedent. 84-86.

On a motion for taking into consideration the Report of the Public Accounts Committee, an amendment seeking a *post mortem* examination of the accounts would not be in order. It has been the practice that this House cannot have a vote on such a motion; if no vote is taken, there can be no amendment. 86.

The chair cannot compel any Party or any Honourable Member to vote in a particular manner nor can it compel any Party or individual to speak in the matter, whether any individual Member speaks in support or against any motion before the House and then abstains from voting, is a matter for him to judge and decide. 3462.

LING (S)—*contd.*

— by Mr. President (The Honourable Sir Abdur Rahim)—*contd.*

Motion(s) for Adjournment—

A motion for adjournment having being fixed up for discussion at 4 P. M. on a day, voting on a motion, actually in progress when the clock struck four, should be completed; but there can be no further disposal of the particular matter under consideration, and the motion for adjournment must then be taken up. 200.

Question(s)—

An indefinite authority to put — on behalf of an Honourable Member who is absent cannot be accepted. The whole object of allowing an Honourable Member to put questions in his absence is that, if any Honourable Member happens to be unavoidably absent, then the information he wanted might be supplied to another Honourable Member, and not that a Member is authorised to put down questions, say, for a series of 10 or 12 days or may be for a month, as it does happen, and then absent himself and let somebody else ask the questions.

The authority should be sent to the office. The proper course is to mention the dates when the Honourable Member expects to be absent for unavoidable reasons, but it cannot be that an Honourable Member should absent himself for a number of days and ask some other Honourable Member to put his questions. 1696, 1717.

If it is a public concern, a question can be asked about an individual. 1634.

When a question was answered with a previous question, that was the time to put supplementary questions. 242.

When the Honourable Member for the Government says it is not in the public interest, it must be taken as such. 227.

RULING(S)—*contd.*

—by Mr. President (The Honourable Sir. Abdur Rahim)—*contd.*

Resolution(s)—

When Resolutions are set down in the name of one and the same Honourable Member in the List of Business, the moving of each subsequent Resolution depending on certain condition or conditions precedent, no subsequent resolution can be moved unless the condition or conditions precedent are satisfied; Honourable Members have no right to select a resolution on the floor of the House. 951.

Supplementary Demand—

Whenever a — of a big sum is made, it is but fair and, indeed, necessary that proper explanations should be given why this expenditure in excess of the original demand is incurred. It is not possible for the House to examine the details of expenditure, but it is the function of the Standing Finance Committee to examine the details which ought to be supplied to it. 2781.

Supplementary Grants—

No question of policy can be discussed on the —. The time for discussing it is when the budget is presented and the demand is made. The demand can then be rejected or reduced. But once that has been accepted and Government have incurred expenditure in accordance with the demand that has been passed, including the policy that is involved in the demand, any supplementary sum required will not involve the question of policy at all. 2271-73.

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